

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 309/2005

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SECTION OFFICER (Judl.)

B. Nahar
07.11.17

FORM NO. @
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

Orginal Application No. 309/05

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant(s) Bhatani Kr. Barman

Respondent(s) U.O. T. Tony

Advocate for the Applicants S. C. Biswas
M. K. Majumdar

Advocate for the Respondent(s) _____

CGSC

Rly St. Counsel

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. f. r. Rs. 30/- deposit d. vide P.C.D.O. No. 264 319746	14.12.2005	Counsel for the applicant is absent. Post on 15.12.2005.

This application is in form
is filed/C. F. f. r. Rs. 30/-
deposit d. vide P.C.D.O.
No. 264 319746

Dated.....10.12.05.....

Shekhar
Dy. Registrar

mb
15.12.05

Judgment delivered in open Court
Court. Kept in separate sheets.
Application is disposed of.

2/12/05
Vice-Chairman

Steps not taken

1m

Received copy 2/12/05
S. C. S. C.
G. Barman
10/12/05

Contd....

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CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH.

O.A. No. 309 of 2005

DATE OF DECISION: 15.12.2005.

Sri Bhabani Kr. Barman

APPLICANT(S)

Mr. S.C. Biswas, Mr. M.K. Mazumdar,

**ADVOCATE FOR THE
APPLICANT(S)**

- VERSUS -

U.O.I. & Ors

RESPONDENT(S)

Mr. G. Baishya, Sr.C.G.S.C.

**ADVOCATE FOR THE
RESPONDENT(S)**

THE HON'BLE MR. JUSTICE G. SIVARAJAN VICE-CHAIRMAN

1. Whether Reporters of local papers may be allowed to see the judgments?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman

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R. J. 10/12/05

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.309 of 2005.

Date of Order: This the 15th Day of December, 2005.

HON'BLE MR.JUSTICE G.SIVARAJAN, VICE-CHAIRMAN

Sri Bhabani Kumar Barman,
S/O. Late Ramani Kanta Barman.
C/O. A.R.Das,
Padumbari, P.O.Gotanagar,
Guwahati-33.
District:Kamrup, Assam.

Petitioner.

By Advocate Mr.S.C.Biswas, Mr.M.K.Mazumdar.

-Versus-

1. The Union of India, through
The Secretary, to the Government
Of Home Affairs, New Delhi.
2. The Director General,
SSB,
East Block -V,
R.K.Puram, New Delhi
3. The Inspector General
Frontier Head Quarter, SSB,
ZooRoad, Uday Path,
Guwahati-24.
4. Area Organiser(Administration)
Frontier Head Quarter, SSB,
Zoo Road, Uday Path,
Guwahati-24.
5. The Deputy Inspector General,
SSB,
Adhoc Training Centre,
Devendra Nagar, S.H.Q, Tezpur,
District: Sonitpur, Assam.

Respondents

By Advocate Mr.G.Baishya, Sr.C.G.S.C.

ORDER(ORAL)

G.SIVARAJAN,L.V.C.

The applicant is aggrieved by his transfer from Guwahati to Ad-Hoc Training Centre, at Devendra Nagar, Tezpur. Vide transfer order

dated 2.12.05(Annexure 1). The applicant was relieved from Guwahati on 5.12.05(Annexure 11). The applicant made representation dated 06.12.05(Annexure III) seeking for cancellation of the transfer order on account of his illness and the climatic condition prevailing at Tezpur. The said representation was rejected by the 3rd Respondent vide order dated 8.12.05(Annexure IV). The applicant made further representation dated 8.12.05 (Annexure V) before the 2nd Respondent, which is stated to be pending.

2. Mr.M.K.Mazumdar learned counsel for the applicant submits that the applicant was posted from Bihar to Guwahati only in the month of March 2005 and that the applicant has been transferred from Guwahati to Tezpur within a period of 8 month. Mr.Mazumdar further submits that the applicant is suffering from severe Bronchitis Asthma and high Blood pressure and that the present weather condition of Tezpur is not conducive to the health of the applicant. The counsel also submits that the 3rd Respondent did not consider any of these relevant factors while rejecting the request. He in the above circumstances submits that a direction may be issued to the 2nd Respondent to pass urgent orders on the applicant's representation dated 8.12.05 (Annexure V) and the transfer order may in the meanwhile, be kept in abeyance.

3. Mr.G.Baishya, learned Sr. C.G.S.C., on instructions, submits that the applicant is a competent Government servant whose services are urgently required for the Ad-Hoc Training Centre at Debendra Nagar and that the applicant was transferred in public interest. The Sr. Standing counsel also submits that the applicant was transferred from Bihar to Guwahati only on promotion. The Sr. Standing counsel further submits that the applicant has to join in Tezpur without delay.

9pV

4. I have considered the rival submissions. It is settled position that transfer is an incident of service and that no body has got any vested right in the matter. It is also settled position that the Courts and Tribunals cannot interfere with a transfer order unless it is shown to be clearly arbitrary or vitiated by malafides, or infraction of any professed norm or principle governing the transfer. The applicant has not alleged any malafides or any violation of statutory rules or guidelines. However, it is equally settled that if the incumbent has any personal difficulty in joining at the transferred place, say for example serious illness, Mid-session of the studies of the incumbent's children etc. it is a matter for the incumbent to approach the higher authority and seek for cancellation or modification of the transfer order. If any such representation is filed it is for the competent authority concerned to pass order thereon without delay, certainly after considering the grounds urged in the representation.

5. In the instant case the applicant has stated various reasons including his illness supported by Medical Certificate. It is stated that the said representation is now pending before the 2nd respondent. In the circumstances I am of the view that this application can be disposed of at the Admission stage itself with directions. Accordingly, there will be direction to the 2nd Respondent to consider and pass order (either interim or final) on the representation dated 8.12.05(Annexure V) within a period of two weeks from the date of receipt of this order and communicate the same to the applicant without further delay.

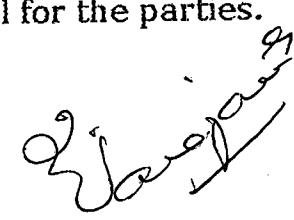
5. As already noted the applicant has already been relieved and it is stated that the applicant is on medical leave, in other words the applicant did not join at the transferred place. These aspects of the

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matter may also be taken note of by the 2nd Respondent and pass order with utmost expedition.

The O.A. is disposed of at the admission stage itself. This order will be communicated to the 2nd Respondent immediately either by the counsel of the applicant or by the Sr. C.G.S.C. for compliance.

Issue urgent copy of the order to the counsel for the parties.



(G.SIVARAJAN)
VICE-CHAIRMAN

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI.

SHRI BHABANI KUMAR BARMAN

.....PETITIONER.

-Versus-

THE UNION OF INDIA AND OTHERS

.....RESPONDENT

SYNOPSIS OF THE CASE

The brief fact of the case, the personals of S.S.B. has been included as Member of the Armed Forces of the Union of India as per Government Notification No. 103/91 dated; 16/12/1991 issued by the Government of India, Ministry of Finance (Department of Revenue). The petitioner is a S.S.B. personnel. The S.S.B. can sue and be sued in a writ Court. The petitioner entered in to the service under the S.S.B. in September' 1973 as Group - D employee. Thereafter, he was transferred to Devendra Nagar in the year 1975, to Tezpur in the year 1987 to Tinsukia in the year 1983, to Kokrajhar in the year 1997 to Tezpur in the year 2000 to A.O. Office Arari-II (Bihar) in 2002 there after he was transferred on Medical ground and posted as U.D.C. to Frontier Head Quarter, Guwahati where he joined on 16/03/2005 to avail Medical facility and is working there since then till date continuously, efficiently and without any complain from any quarter. The petitioner has been subjected to frequent transfer by the Respondent authorities and from the year 2000 to 2005, he has been transferred as many as 4(four) times. Within seven and half months, he has been transferred and posted in the same capacity as U.D.C. from Frontier Head Quarter, S.S.B. Guwahati to Ad-hoc Training Centre, Devendra Nager, S.S.B. by the Inspector General Frontier Head Quarter, S.S.B. Guwahati as communicated vide impugned order dated:02/12/2005

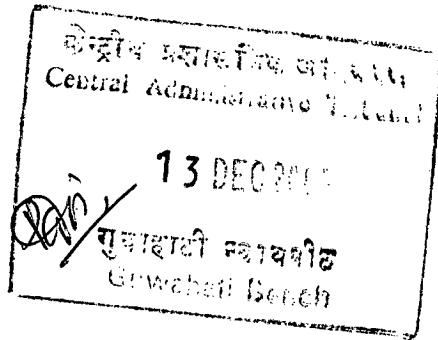
issued by the Area organiser (Administration)Frontier Head Quarter, S.S.B. Guwahati in pursuance of Force Head Quarter, New Delhi, Fax message No. 6/SSB/AI/2005(9) dated; 24/11/2005 with immediate ~~fee~~ effect with purportedly in ~~pyblic~~ interest, and vide Impugned order dated: 05/12/2005 released the petitioner from Frontier Head Quarter, S.S.B. Guwahati with prospective effect from afternoon of 09/12/2005 with direction to report to the Respondent No. 4 on 10/12/2005 and that to without availing joining time. Moreover the petitioner is a chronic Bronchitis Asthma patient ~~and~~ and also suffering ~~from~~ severe hypertension since the year 1993 and is continuously under treatment using medicine/inhaler etc. regularly since then. The climatic condition of Guwahati suit the petitioner to some extent and is asthmatic condition, since to the under control. The climatic condition at Devendra nagar, S.H.Q. Tezpur is more cooler and moist then the climatic condition of Guwahati. Moreover, the children of the petitioner are studying at Guwahati and they are in Midsession of this academic career. Stating all these grounds, the petitioner made representation of 06/12/2005 before the Respondent No. 3 praying interalia for cancellation of the impugned ~~transfar~~ order, but the same was rejected on 08/12/2005. The petitioner made a representation before the Respondent No. 2 on 08/12/2005 through proper channel praying for cancellation of his aforesaid transfer as Medical ground amongst other grounds like frequent transfer etc. which is pending or alternatively to transfer him to A.O. Rangia, S.S.B. where the climatic condition suit the petitioner.

PRAYER: To set aside and quash the impugned transfer order dated: 02/12/2005 (Vide Annexure - II) and the consequential impugned Release order dated: 05/12/2005 (Vide Annexure - III) and further direct the Respondent authorities to allow the petitioner to continue as U.D.C. at Frontier Head Quarter, S.S.B. Guwahati as before without any hindrance.

LIST OF DATES:

1. 02/12/2002 Copy of the impugned transfer order
(ANNEXURE - I)
2. 05/12/2005 Copy of the impugned release order
(ANNEXURE - II)
3. 06/12/2005 Copy of the petitioner's representation.
(ANNEXURE - III & IV)
and
08/12/2005
4. 08/12/2005 Copy of the representation.
(ANNEXURE - V)
5. 09/12/2005 The petitioner is on leave on Medical
ground, and has not yet handed over
his charges to anyone.
(ANNEXURE - VII)

FILED BY:



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

¶ An application U/s. 19 of the Central Administrative
Tribunal Act, 1988)

Original application No. 309 /2005
BHABANI KUMAR BARMAN

.....APPLICANT.

-Versus-

THE UNION OF INDIA AND OTHERS.

.....RESPONDENT

I N D E X / *Syntesis*

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4. Copy of the impugned release order dated-05/12/2005	Annexure - II	14
5. Copy of the petitioner's Representation dated-06/12/2005 and -08/12/2005	Annexure - III	15-16
6. Copy of the Representation dated- 08/12/2005	Annexure IV	17-19
7. Copy of the Medical Certificate dated-09/12/2005	Annexure - V	20

Filed on :- December '2005

Filed By:

Advocate.

DISTRICT: SONITPUR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

[An application u/s. 21 of the Central Administrative
Tribunal Act, 1988]

Original application No. 309/2005

IN THE MATTER OF:

SRI. BHABANI KUMAR BARMAN,
S/o. Late. Ramani Kanta Barman,
C/o. A.R. Das,
Padumbari, P.O. Gotanagar,
Guwahati - 33,
District: Kamrup, Assam.

----- PETITIONER.

-VERSUS-

1) THE UNION OF INDIA,

Through

THE SECRETARY, to the
Government of India, Ministry
of Home Affairs, New Delhi,

2) THE DIRECTOR GENERAL,

S.S.B.

East Block - V,

R.K. Puram, New Delhi.

Bhabani K. Barman.

For the Plaintiff
Through Mr. Majid Ali
13-12-05. 2

3) THE INSPECTOR GENERAL,
Frontier Head Quarter, SSB,
Zoo Road, Uday Path,
Guwahati - 24.

4) AREA ORGANISER (ADMINISTRATION)
Frontier Head Quarter, SSB,
Zoo Road, Uday Path,
Guwahati - 24.

5) THE DEPUTY INSPECTOR GENERAL,
S.S.B.,
Ad-Hoc Training Central,
Devendra Nagar, S.H.Q., Tezpur
District: Sonitpur, Assam.

----- RESPONDENTS.

DETAILS OF APPLICATIONS -

1) PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE -

The application is made against the impugned order dated: 02/12/2005 issued by the Area Organiser (Administration), Frontier Head Quarter, S.S.B., Guwahati in pursuance to FORCE H.Q. Fax message dated: 24/11/2005, passed on behalf of Inspector General, FHQ, SSB, Guwahati transferring the applicant in the same capacity to FHQ, SSB, Guwahati to Ad-Hoc Training Centre, SSB, Devendra Nagar, Tezpur and the impugned release order dated: 05/12/2005 issued by the same authority.

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B Lebani Kt. Barman.

2) JURISDICTION OF THE TRIBUNAL -

The applicant declares that the subject matter of the application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION -

The applicant declares that the application is within the period of limitation under Section - 21 of the Administrative Tribunal Act, 1988.

4) FACTS OF THE CASE -

4.1) That, the applicant is a citizen of India, and a resident of above named place, and as such he is entitled to all the rights and privileges as guaranteed under Part - III of the Constitution of India and other laws of the land.

4.2) That the applicant states that, the applicant is entered into the service under the S.S.B. in September 1973 as Group - D employee. Thereafter, he was transferred to Devendra Nagar in the year 1975, to Tezpur in the year 1987 to Tinsukia in the year 1983, to Kokrajhar in the year 1997 to Tezpur in the year 2000 to A.O. Office, Arari - II (Bihar) in 2002. Thereafter, due to his ill health, he was transferred and posted as U.D.C. to Frontier Head Quarter, Guwahati on

Contd...

Bhabani H. Barman.

medical ground to avail medical facility, where he joined on 16/03/2005 and is working there since then till date continuously, efficiently and without any complain from any quarter by availing medical treatment.

4.3) That the applicant states that, he has been subjected to frequent transfer by the Respondent authorities and from the year 2000 to 2005, he has been transferred as many as 4 (four) times.

4.4) That the applicant states that, within seven and half months, he has been transferred and posted in the same capacity as U.D.C. from Frontier Head Quarter, S.S.B. Guwahati to Ad-Hoc Training Centre, Devendra Nagar, S.S.B. by the Inspector General Frontier Head Quarter, S.S.B. Guwahati as communicated vide impugned Order dated: 02/12/2005 issued by the Area Organiser (Administration) Frontier Head Quarter, S.S.B. Guwahati in pursuance of Force Head Quarter, New Delhi, Fax message No. 6/SSB/AI/2005(9) dated: 24/11/2005 with immediate effect with purportedly in public interest, and vide Impugned Order dated: 05/12/2005 released the applicant from Frontier Head Quarter, S.S.B. Guwahati with prospective effect from afternoon of 09/12/2005 with direction to report to the Respondent No. 4 on 10/12/2005 and that to without availing joining time.

Contd...

Bhagwan K. Barman.

The copy of the impugned transfer order dated: 02/12/2002 is annexed herewith and marked as ANNEXURE - I.

The copy of the impugned release order dated: 09/12/2005 is annexed herewith and marked as ANNEXURE - II.

4.5) That the applicant states that, he is a chronic Bronchitis Asthma patient and also suffering from severe hypertension since the year 1993 and is continuously under treatment using medicine/inhaler etc. regularly since then. The climatic condition of Guwahati suit the applicant to some extent and is asthmatic condition, since to the under control. The climatic condition at Devendra nagar, S.H.Q. Tezpur is more cooler and moist then the climatic condition of Guwahati. Moreover, the dependent children of the applicant are studying, and they are in mid-session of this academic career. Stating all these grounds, the applicant made representation on 06/12/2005 before the Respondent No. 3 praying inter-alia for cancellation of the impugned transfer order, but the same was rejected on 08/12/2005.

The copy of the applicant's representation dated: 06/12/2005 and its rejection order dated:

Contd...

Bhabani Kd. Bumman.

08/12/2005 are annexed herewith and marked as ANNEXURE - III and IV respectively.

4.6) That, being so aggrieved, the applicant made a representation/appeal before the Respondent No. 2 on 08/12/2005 through proper channel praying for cancellation of his aforesaid transfer as Medical ground amongst other grounds like frequent transfer etc which is pending. He further prayed to accommodate him alternatively at A.O. Rangia, S.S.B. where there is a clear vacancy of the post of UDC and the climatic condition suit the applicant.

The copy of the representation dated: 08/12/2005 is annexed herewith and marked as ANNEXURE - V.

4.7) That the applicant states that, after his sudden transfer and during pendency of his representation, no reliever has been posted to take charge from him of the post of UDC, and he has not yet handed over the charge to anyone. Further, due to his existing illness, he is unable to move from Guwahati, and is under Medical treatment.

The copy of the Medical Certificate is annexed herewith and marked as ANNEXURE - VI.

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B Lebami H. B. Bumman

4.8) That the applicant states that, the impugned transfer and release of the applicant has been done not in the interest of exigencies of any public service but only for the interest of some vested interested persons and at the whims and arbitrariness of the Respondent No. 3.

5) **GROUND FOR RELIEF -**

5.1) For that the applicant has joined at Frontier Head Quarter, S.S.B. Guwahati only on 16/03/2005 and has been posted there only about seven and half months, and therefore not completed three years of continued service at one place. Moreover, he has been subjected to frequent transfer by the Respondent authorities as within the span of five years from the year 2000 to 2005, he has been transferred as many as 4 (four) times. The Government of India has formulated policy, scheme, and guidelines as transfer and posting providing that an Government employee should not be normally transfer before completion of three years of service at one place/station and should not be frequently transferred. If the employee has to be transferred in the interest of public service before completion of three years, sufficient reasons should be given in writing. As such, the impugned transfer and impugned release order are illegal, arbitrary, and bad in law, and are liable to be set aside and quashed.

Contd...

B. Lebam Rd. Barman

5.2) For that, the impugned transfer and impugned release order has been passed not in the interest of any public service or for any valid reason, but for the interest of some vested interested person, and at the whims of the Respondent No. 3 who is maintaining vindictive attitude towards the petitioner. As such, the impugned transfer order is in disguise a punishment transfer and therefore the impugned order is illegal, arbitrary, bad in law and is liable to be set aside and quashed.

5.3) For that, the Respondent authorities under legal obligation to dispose his representation dated: 08/12/2005 by a reason and speaking order and that have not yet done is illegal, arbitrary, and bad in law.

5.4) For that, the impugned transfer order has been passed without any vested grounds by the Respondent authorities, which is not only illegal, arbitrary, and bad in law, but also in gross violation of principle of Natural justice, equity, good conscience, and administrative fairness, and as such the impugned orders are liable to be set aside and quashed.

5.5) For that, the Respondent authorities ought to have taken into consideration the ailment of the applicant and should not have transferred the applicant to a place, which is colder than Guwahati and adverse to his health conditions or could have not transferred to

Contd...

B. L. Banerjee

the applicant till the onset of summer season or could have transferred him to Rangia which has similar climatic condition as in Guwahati.

5.6) For that, *prima facie* the applicant has a good case on merit, balance of convenience and irreparable loss in his favour and as such, if this Hon'ble Tribunal does not interfere into the matter and grant interim relief, staying/ suspending the operation of the impugned order as prayed for by the applicant, he will be highly prejudiced and suffered irreparable loss and injury.

5.7) For that, the applicant demanded justice, which has been denied to him.

6) DETAILS OF THE REMEDIES EXHAUSTED -

That, the Representation filed before Inspector General (Respondent No. 3) and on rejection of the same made an Appeal before the (Respondent NO. 2) i.e. Director General, SSB, which is still pending. There is no other efficacious remedy, but to approach before this Hon'ble Tribunal for redressal of the grievances.

7) MATTER NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT -

An Writ Petition was filed earlier before the Hon'ble High Court and withdrawn the same on the point of lacking of jurisdiction.

Contd...

Blabani K. Barman.

The applicant declares that he had not filed any other case in any Tribunal, Court or any forum against the impugned orders.

8) RELIEF SOUGHT

Under the above facts and circumstances of the case, the applicant prays for the following relief -

- 8.1) That the impugned transfer order dated: 02/12/2005 (Annexure - I) issued by the Inspector General, FHQ, SSB, Guwahati in pursuance of Force HQ, New Delhi fax Message 6/1/SSB/A1/2005 (9) Dated: 24/11/2005 as communicated by Area Organiser, FHQ, SSB, Guwahati transferring the applicant from FHQ, SSB, Guwahati to Ad-Hoc Training Centre, Devendra Nagar, SSB, be declared illegal and bad in law and be set aside and quashed.
- 8.2) That the consequential release order dated: 05/12/2005 (Annexure - II) issued by the Area Organiser (Admn) FHQ, SSB, Guwahati releasing the applicant from FHQ, SSB, Guwahati w.e.f. 09/12/2005 (A.N) with direction to report to DIG, SSB, Ad-hoc Training Centre, Devendranagar, on 10/12/2005 without availing usual joining time be declared illegal, and bad in law, and be set aside and quashed.
- 8.3) Directing the Respondent authorities to allow the applicant to continue to work as UDC at

Contd...

Bhabani Ad. Bmm.

FHQ, SSB, Guwahati as before without any hindrance from any quarters.

8.4) That the Hon'ble Tribunal may be pleased to pass any other relief as relieves as it deem fit and proper.

9) INTERIM RELIEF PRAYED FOR -

In the interim, the applicant prays that pending disposal of the Original Application, the Hon'ble Tribunal may be pleased to stay/suspend the operation of the aforesaid transfer order dated: 02/12/2005 (Annexure - I) and the consequential impugned release order dated: 05/12/2005 (Annexure - II) and further direct the Respondent authorities to allow the applicant to continue as UDC at FHQ, SSB, Guwahati or alternatively to allow him to remain on medical leave at least till April' 2006 or alternatively to transfer the applicant to AO Office, SSB, Rangia in the interest of justice.

10) This application has been filed through Advocate.

11) PARTICULARS OF THE POSTAL ORDER -

I.P.O. No. - 264 3197116

DATE - 10-12-05

PAYABLE AT - GUWAHATI G.P.O.

12) LIST OF ENCLOSURES -

As indexed in the INDEX.

Contd...

B. Labani Ad. Parman.

VERIFICATION

I, Sri. Bhabani Kumar Barman, S/o. Late. Ramani Kanta Barman, aged about 53 years, Resident of Padumpukhuri, P.O: Gotanagar, Guwahati - 33, in the district of - Kamrup, Assam, do hereby verify that the statements made in paragraphs of the accompanying application are true to my knowledge, and belief and that I have not suppressed any material facts.

And, I set my hand on this verification today the 12th day of December 2005 at Guwahati.

Bhabani K. Barman

Signature of the Applicant

Contd...

135-15

AK NO. 1
Annexure - I

No. I(39)NGE-FTR-IBB-UIDC/2004/ 14647-S3
Government of India.
Ministry of Home Affairs.
Office of the Inspector General,
Frontier Headquarter, SSB.
Zoo Road, Uday Path,
Guwahati-24

Dated the. 2/12/2005

ORDER

In pursuance of Force Hqrs., New Delhi Fax Message No.64/SSB/AI/2005(9) dated 24.11.2005, Inspector General, Frontier Headquarter, SSB, Guwahati is pleased to transfer Shri B.K.Barman, UIDC from Frontier Headquarter, SSB, Guwahati to Adhoc-Training Centre, Debendranagar with immediate effect in public interest.

2/12/2005
AREA ORGANISER (ADMN)
FRONTIER HEADQUARTER, SSB,
GUWAHATI

Distribution :-

1. The CDDO, SHQ, SSB, Ranidanga.
2. The Dy.Inspector General, TC Debendranagar/SHQ Tezpur.
3. The Assistant Director (EA-I), FHQ, SSB, New Delhi.
4. The SAO(Store), Ftr.Hqr.,SSB, Guwahati.
5. The Accounts Officer, Ftr Hqr.,SSB, Guwahati
6. Shri B.K.Barman, UIDC, Ftr.Hqr.,SSB, Guwahati.
7. Personal file of person concerned.
8. Office copy.

AK NO. 1
Annexure - I

No. 1(39)NGE/FTR-IBB/UDC/04 / 1467-5-80
Government of India.
Ministry of Home Affairs,
Office of the Inspector General
Frontier Headquarter, SSB.
Zoo Road, Uday Path, Guwahati-24

Dated the 5/12 December 2005

ORDER

In pursuance of Frontier Headquarters, Guwahati Orders No. 1(39)NGE/FTR-IBB/UDC/2004/14647-53 dated 02.12.05. Shri B.K.Barma, UDC stands released from Ftr. Hqr. Guwahati w.e.f. the afternoon of 09.12.2005 with direction to report to Dy. Inspector General, Adhoc TC Debendranagar on 10.12.2005 without availing usual joining time in public interest.

14/12/05
14/12/05

Area Organiser (Admn)
Frontier Headquarter, SSB,
Guwahati

Distribution:

1. The C.D.D.O., Sector Hqr., SSB Ranidanga(WB).
2. The Dy. Inspector General, Adhoc TC Debendranagar/SHQ Tezpur.
3. The Assistant Director (EA-I) Force Hqr., SSB, New Delhi 66.
4. The SAO(Store), Ftr. Hqr., SSB Guwahati.
5. The Accounts Officer, Ftr. Hqr., SSB, Guwahati for information and necessary action.
6. Shri B.K.Barma, UDC, Ftr. Hqr., SSB, Guwahati.
7. Office copy.

ANNEXURE - III.

To,

The Inspector General, SSB,
Frontier Head Quarter,
Guwahati,
Through proper channel.

Date: 06/12/2005.

Subject: Prayer for cancellation of my transfer/posting
at Adhoc Training Centre, Debendranagar.

Ref: This office order No. 1(39) NGE/FTR-IBB/UDC/
2004/14647-53 dated: 02/12/2005.

Respected Sir,

With reference to the above, I have the honour to state the following lines for favour of your kind consideration and sympathetic action upon a poor employee.

That Sir, I have been posted at Frontier Head Quarter, Guwahati on 16/03/2005 and since then I have been working in this FTR HQ with satisfaction to my superiors. But on 05/12/2005, I have received my transfer order to join at Adhoc Training Centre, at Debendranagar, and directed to me to join on 10/12/2005 without availing any joining time etc.

This order is very much pathetic to me for sudden transferring me from FTR HQ Guwahati within a period of seven and half months of my continuous service from 16/03/2005.

Contd...

Bhulan K. Sonam.

*Attested to be true
M. K. Sonam
Advocate*

Sir, it is fact that, I am a chronic Bronchitis patient and Asthma patient and suffering since 1993 to till date and regularly I am using medicine as well as pumping inhaler (Salbutamol) since then for safe of my life.

This FTR HQ Guwahati is very much hot and dry area for which this climate is suit for me and I am managing my transfer for this HQ since 16/03/2005. But Sir, climate of Debendranagar is very much cold during winter season and it will not suit for me to long service as a result, I will not be able to continue my job at Debendranagar and spoil my life as well as service.

Under the above circumstances, your honour would be kind enough to consider my transfer posting from Debendranagar and if possible I may be posted at A.O. Office Rangia, where climate will be suit for me and save my life with your valuable order.

I shall ever pray.

Yours faithfully,
Sd/- Bhabani Kr. Barman,
UDC, FTR HQ Store Branch
Guwahati.

Date: 06/12/2005.

Contd...

Bhabani Kr. Barman

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A/X NO. 1
Area no - IV
28
No.1 (39)NGE/FTR-IBB/UDC/04/15042
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
OFFICE OF THE INSPECTOR GENERAL
FRONTIER HQR., SSB, GUWAHATI.

DATED, the 5th Dec., 2005.

MEMORANDUM

Please refer to your representation dated 6.12.05
for cancellation of your transfer to T.C. Debendranagar.

2. Your representation was considered but rejected
by the Inspector General Frontier Hqr., SSB, Guwahati.

*ALL ULC
8/14/05*
AREA ORGANISER (ADMN.)
FRONTIER HQR., SSB, GUWAHATI.

TO,

Sh. B.K. Barman, ULC,
Frontier Hqr., Guwahati.

*Sh. B.K. Barman
Frontier Hqr.*

TO

The Director General, SSB
Force Head Quarter,
Block No. V (East), R.K. Puram,
New-Delhi-66.

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~~ANX-6~~

Annex-5

8-12-2005

Subj:- THROUGH PROPER CHANNEL.

Sub:- Prayer for cancellation of my transfer at Adhoc Training
Centre, Debendranagar.

Ref :- FTR Hq Memo No. I (39) NGE/FTR-IBB/UDC/2004/14647-53
dated 2/12/05 & Order ending No. 14675-80 Dt 5/12/05.

Honourable Sir,

With due respect & humble submission, I beg to lay
the following lines for favour of your kind consideration &
sympathetic consideration on huminity ground.

That Sir, I have joined FTR HQ, Guwahati on 16/3/05
on transfer/posting from A.O. Office Araria-II (Bihar) after
servicing 2 years 2 months as per order of FHQ, New-Delhi &
due to my ill health where is medical facility is available.

That Sir, it is fact that, I am Chronic Bronchitis Ashma
patient & suffering sevre hypertension since 1993 & continue my
treatment using medicine/inhaler etc regulary since then. On
posting at FTR HQ, Guwahati I am feeling some recovery & manag-
ing my duties instead of illness due to suit of climate in this
FTR HQ, Guwahati since 16/3/05 with full satisfaction to my
superiors.

But Sir, on 5/12/05 I have received suddenly a transfer
order with direction to report at Adhoc Training Centre, Debendranagar to report on 10/12/05. (Copies enclosed).

Sir it is very much pathetic to me to transfer : from
FTR HQ, Guwahati to Debendranagar within 7 $\frac{1}{2}$ (seven & half) months
of regular service.

That Sir, the climate of Debendranagar is very much cold
during winter season for which now I am not able to continue
my service as a Ashma patient & 53 years old. Moreover, I have
been already posted at Debendranagar since 1975 to 1987 ~~xxx~~ at
the young stage.

Under the above circumstances, your honour would be
kind enough to consider my case sympathetically on huminity
ground, so that I will continue my service at FTR HQ, Guwahati
Contd. -

Attn: to b
Mangal
Ahorat

-2-

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or A.O. Office Rangia as the climate of Rangia area also
suit for me as a Ashma patient & give me chance to continue
my remaining service 6(six) year only other wise I cannot safe
my life & service. (Cancellation copy of my representation is
enlosed).

I shall ever gratefull to you.

Dated. 08/12/05.

Yours faithfully,

Bhaben K. Barman

(B. K. BARMAN)
UDC, FTR HQ,
Guwahati.

205
Dr. Sanjib Medhi

M.D. (AFMC, Pune), S.M. (PGM)
Consultant Medicine Specialist and Diabetologist
President's Medal Winner
Regd. No. 11594

Annexure - VI

CONSULTATION HOURS

CHAMBER

SONARAM MARKET (1st FLOOR)

MALIGAON CHARIALI

GUWAHATI-11

Time : 9 A.M. to 1 P.M.

5.30 P.M. to 8 P.M.

Phone : 2517238

Mobile : 98640-12407

Name.....Age.....Sex.....Date.....

To Whom It May Concern

This is to Certify that Mr. Bhupan K. Barman Son of Late Ramu K. Barman is a case of Severe Bronchial Asthma with High Blood pressure. He is constantly under my supervision and medication for the last 3 years and needs constant observation. He is advised to avoid Cold & Hilly Terrains, which may ~~cause~~ cause exacerbation of his disease.

08 Dec 05


Dr. Sanjib Medhi
M.D., F.M.C.P., P.G.M.
Consultant Medicine Specialist
Regd. No. 11594

DIABETIC MANAGEMENT ■ E.C.G. & CARDIAC CONSULTATION
ব্যতীকৃত রোগ বিশেষজ্ঞ ■ ই. চি. জি. আৰু হৃদপিণ্ডৰ পৰীক্ষক

SUNDAY CLOSED

205
Dr. Sanjib Medhi
M.D., F.M.C.P., P.G.M.
Consultant Medicine Specialist
Regd. No. 11594